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PROF. G. RANGA: Is it proposed that these gentlemen who have been trained in this manner are expected to train others in their turn in different States?

DR. K. L. SHRIMALI: Yes, Sir. Training and also working in the field of fundamental education.

DR. RAGHUBIR SINH: Were these candidates selected by the States or by UNESCO?

Dr. K. L. SHRIMALI: By the Government of India and UNESCO.

Dr. P. C. MITRA: What is fundamental education?

DR. K. L. SHRIMALI: Fundamental education is a conception, a term, which has been used by UNESCO and it really means various things including adult education and relationship of adult education to social and economic problems.

DR. RAGHUBIR SINH: May I know, Sir, as to whether States other than those named here, were also asked to send candidates for this purpose?

DR. K. L. SHRIMALI: No, Sir. Applications are invited. Then they are scrutinised. And there is a selection committee which makes the selection of suitable candidates.

SHRI H. P. SAKSENA: Since 'basic' and 'fundamental' have the same meaning, may I know whether this fundamental education is different from basic education? And if so to what extent and in what directions?

Dr. K. L. SHRIMALI: The two conceptions are quite different. Basic education is really meant for the children of primary stage, from the age of six to fourteen. That is the term that we have been using in India. Fundamental education is a term, which as I said was coined first by UNESCO and it means a comprehensive programme for adult education and trying to link up education with social and economic development of the country.

GRANTS-IN-AID FOR THE DEVELOPMENT SCHEMES OF CANTONMENT BOARDS

*614. SHRI JASPAT ROY KAPOOR: Will the Minister for DEFENCE be pleased to state:

- (a) the amount allotted to the various cantonment boards as special grants-in-aid for their development schemes in the fifth year of the First Five Year Plan; and
- (b) how much of this amount has been spent so far; and how much has been spent on civil areas of the different cantonments?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHA):
(a) A sum of Rs. 5,20,988 has so far been sanctioned for payment to different cantonment boards. A cantonment-wise break-up of this amount is given below:

					Rs.
Agra .			•	•	37,474
Amritsar					20,000
Aurangab	ad		•		20,000
Badamiba	gh				19,400
Bakloh					5,062
Belgaum		٠			82,000
Cannanore	е				24,200
Dagshai				•	1,697
Delhi					55,083
Dinapore					27,987
Jhansi			•		29,000
Kasauli			•		1,200
Lansdown	le				53,033
Lebong					11,229
Lucknow			•		16,000
Nasirabad	l				89,773
Ramgarh					 11,206
Subathu					6,300
Wellington	n				10,344
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(b) The information regarding the amount so far spent by the cantonment boards is not readily available. The amount is, however, earmarked to be spent mainly for the benefit of civilian residents.

SHRI JASPAT ROY KAPOOR: May I know whether it is a fact that the

Director, Military Lands and Cantonments, sent a directive to cantonment boards this year, some time about June or so, directing that no amounts of special grants-in-aid for development schemes be spent on civil areas which are earmarked for excision? And if so what is the reason therefor?

SARDAR S S. MAJITHIA: That is true A directive was sent But subsequently I have sent instructions that irrespective of the area to be excised, the amount has to be spent as originally specified

SHRI JASPAT ROY KAPOOR: Will the Minister be pleased to place a copy of that directive on the Table of the House for information?

SARDAR S S MAJITHIA: It is hardly necessary I have already assured on the floor of the House and it is public property now.

Shri Jaspat Roy Kapoor. Is it because of this directive—directing the cantonments not to spend any amounts on civil areas—that virtually no amount has so far been spent on the civil areas' development schemes? And is that the reason why the Minister is not in a position to state as to whether any substantial amount has been spent on the civil areas?

SARDAR S S MAJITHIA: As I said, the amount has already been sanctioned and it is going to be spent. Originally, as the House knows, a sum of Rs 44 lakhs has been provided in the Budget for cantonment development

SHRI JASPAT ROY KAPOOR: My question is this Take the case of Agra. Is it not a fact that so far not a single pie has been spent on the civil areas in spite of the fact that a sum of Rs 37,474 has been earmarked for the purpose?

SARDAR S S MAJITHIA. That is not true, although, as the hon. Member knows, a certain amount of delay has taken place due to that

directive But I can assure the House that this amount is going to be spent.

SHRI JASPAT ROY KAPOOR: When was that directive withdrawn?

SARDAR S S MAJITHIA. That was after your representation

Shri JASPAT ROY KAPOOR: Lastly, may I know whether it is a fact that the Agra Cantonment Board framed a scheme for development of civil areas, it was approved also by the Ministry of Defence, but yet the amount to be spent on those developments has not been sent to the cantonment board, in spite of the fact that the original directive had been withdrawn?

SARDAR S S MAJITHIA, There are two questions So far as the money is concerned, it is already there. So far as the other question is concerned, whether the scheme was approved or not, I should like to say that, if all the schemes which the cantonment boards send to the Ministry are considered, the total amount would be two crores of rupees and that is something very much beyond our means. As the House already knows, only Rs 44 lakhs were provided for in the Budget and it had to be considerably cut down That is why there is the misunderstanding

SHRI JASPAT ROY KAPOOR: The last question....

MR CHAIRMAN: You had your last question.

SHRI JASPAT ROY KAPOOR: Sir. if I do not put this question, all my previous questions will be of no use. Now, that the previous contribution has been withdrawn and there are only six months remaining for the completion of the financial year and since, according to my information-I speak subject to correction—that amount has not been sent to the Agra Cantonment Board, will the hon. Minister consider the suggestion of sending the amount soon directing the board to spend it within the financial year?

SARDAR S. S. MAJITHIA: I have already stated that the amount is already there.

SHRI GOPIKRISHNA VIJAI-VARGIYA: Is the Government aware that in Mhow Cantonment there is a demand for more money for educational institutions etc.?

SARDAR S. S. MAJITHIA: Well, I have not got the details about the Mhow Cantonment. But, as I have stated, originally, all the schemes amounted to about two crores of rupees and this has been considerably cut down.

SHRI GOPIKRISHNA VIJAI-VARGIYA: Will the hon. Minister consider the question of Mhow?

(No reply.)

DR. R. P. DUBE: Is it not a fact that the directive from the Ministry was that cantonments which have got money in their reserve funds should spend the money before they want any grants?

SARDAR S. S. MAJITHIA: I cannot answer that question off-hand.

Excision of Civil Areas from Cantonments

*615. SHRI JASPAT ROY KAPOOR: Will the Minister for Defence be pleased to state:

- (a) whether the civil area of any cantonment has been excised; and if so, of which cantonments, and on what dates; and
- (b) whether the excised areas have been amalgamated with adjoining municipal boards, and, if so, on what dates?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA):
(a) A portion of the privately owned land which was included in the cantonment during the last war has been excised from Delhi Cantonment and notification issued on 10th April 1954.

(b) The area excised from the Delhi Cantonment merged in the adjoining municipality from the date of the notification.

SHRI JASPAT ROY KAPOOR: May I know since when the question of excision of civil areas from cantonment area limits has been under the consideration of the Government? How long will it take the Government to arrive at a final decision?

SARDAR S. S. MAJITHIA: As the House knows, it was the Patil Committee which started this question, but the.....

Prof. G. RANGA: We do not know when the Committee was appointed.

SARDAR S. S. MAJITHIA: Although this question has been under consideration, it is not of such a very high priority as to require an immediate decision.

SHRI JASPAT ROY KAPOOR: T wanted to know since when the question has been under consideration, since which year, ten years or fifteen years ago?

SARDAR S. S. MAJITHIA: The question came up for serious consideration only about two years ago.

DR. R. P. DUBE: Is it not a fact that there was a meeting of Vice-Presidents in 1954 when all the Vice-Presidents were against this decision?

SARDAR S. S. MAJITHIA: That is true; but nothing was expressed in that meeting.

Shri JASPAT ROY KAPOOR: Is it not the policy of the Defence Ministry that until this question is finally decided, the interests of civil areas in the cantonments should not be neglected?

SARDAR S. S. MAJITHIA: The policy is to give practically the same amenities to the people living in these civil areas as are enjoyed by the adjoining municipalities.